

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

IA 224/2023 IA 1156/2024 IN C.P. (IB)/918(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA V/s SHRI VIJAY BIYANI (PERSONAL GUARANTOR OF M/S ISKRUPA MALL MANAGEMENT COMPANY PRIVATE LIMITED)**

Section 95(1) Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Counsel Karan Kadam a/w Adv. Petrushka, Adv. Kewal Buddhdev i/b Link Legal for the Respondent present. Adv. Rakesh Gupta for the Applicant present through VC. Adv Narpat Singh i/b Indialaw LLP for Financial Creditor present through VC.

IA 224/2023 IA 1156/2024

Ld. Counsel for the Personal Guarantor informs that their application seeking transfer of the petitions is pending before the principal Bench and listed on 17.05.2024. List this matter on Board on **04.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh